

ITEM NO.17+19+25

COURT NO.5

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s).20595/2024**

(Arising out of impugned final judgment and order dated 10-10-2023 in WA No.1369/2023 passed by the High Court Of Orissa At Cuttack)

STATE OF ODISHA &amp; ORS.

Petitioner(s)

VERSUS

INDIRA DALAI

Respondent(s)

( IA No.221599/2024-CONDONATION OF DELAY IN FILING and IA No.221600/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.221601/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

WITH

[Item No. 19]

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23029/2024**

(FOR ADMISSION and I.R. and IA No.216111/2024-CONDONATION OF DELAY IN FILING and IA No.216113/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.216112/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

WITH

[Item No.25]

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35535/2024**

(IA No.225888/2024-CONDONATION OF DELAY IN FILING and IA No.225887/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.225892/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 14-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Som Raj Choudhary, Adv.  
Mr. Shovan Mishra, AOR

Mr. Som Raj Choudhury, AOR  
Ms. Shrutee Aradhana, Adv.  
Mr. Prashant Kumar, Adv.

Mr. Shibashish Misra, AOR

For Respondent(s)

Md. Anas Chaudhary, Adv.  
Mr. Altamash Ahmad, Adv.  
Mr. Ansar Ahmad Chaudhary, AOR

Mr. Chandra Bhushan Prasad, AOR

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

2. Mr. Som Raj Choudhary, learned counsel appearing for the State of Odisha submits that the learned Single Judge in the batch matters ordered for regularization of service with effect from 28.02.2004 (the date of Resolution) and although the said unmerited decision was challenged by the State before the Division Bench, the writ appeal was dismissed on the ground of delay.

3. The present Special Leave Petitions are filed for a direction for consideration of the State's Writ Appeal on merit by the learned Division Bench of the High Court.

4. Issue notice. Tag with SLP(Civil) Diary No.23031/2024.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR